

FORM NO. 10CCAB

[See rule 18BBA(2)]

Certificate to be issued by Export House/ Trading House to the supporting manufacturer for purposes of clause (b) of sub-section (4A) of section 80HHC

This is to certify that I/we * _____ (name and address of the Export House/ Trading House with permanent account number), have during the previous year relevant to the assessment year _____ exported goods or merchandise manufactured and sold to us by M/s _____ [name and address of the supporting manufacturer with permanent account number]

NECESSARY PARTICULARS ARE GIVEN HEREUNDER:

<i>Particulars relating to Export House/Trading House</i>					<i>Particulars relating to supporting manufacturer</i>		
<i>Sl. No.</i>	<i>Invoice No. and date & shipping Bill No. and date</i>	<i>Port of destination</i>	<i>Nature of goods and quantity</i>	<i>Amount of export turnover in rupees</i>	<i>Bill No. and date of purchase</i>	<i>Nature of goods and quantity</i>	<i>Amount of purchase in rupees</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>	<i>8</i>

That out of the total export turnover referred to in column 5 above amounting to Rs. _____, I/we * confirm that I/we * have not claimed deduction under sub-section (1) of section 80HHC of the Income-tax Act, in respect of export turnover of Rs. _____

*Signature of the principal officer * / proprietor/partner of the Export House/Trading House*

Verification I

I, _____ principal officer/proprietor * /partner * of M/s _____ (name and address of the Export House/Trading House) do hereby declare that what is stated above is true and correct. Verified today, the _____ day of _____

Place _____
Date _____

*Signature of the principal officer * / proprietor/ * partner of the Export House/Trading House*

Verification II

I/We * have examined the accounts and records of _____ (name and address of the Export House/Trading House) relating to the business of export out of India of the goods and

merchandise carried on by it during the previous year relevant to the assessment year_____

In * my/our opinion and to the best of * my/our information and according to the explanation given to * me/us, the particulars given above are true and correct.

Date _____

Signed
† *Accountant*

Notes :

1. *Delete whichever is not applicable.
2. † Verification II is to be made by-
 - (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
 - (ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.
3. Where any of the matters stated in this report is answered in the negative or with a qualification, the report shall state the reason therefor.